

7

(A)

OA. 683 / 96

2

No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
17	22. 11. 2002.	On behalf of Mr. H.P. Rath, Learned Counsel for the Applicant, a request was made to allow one more adjournment enabling him to be present his case in the matter. Accordingly the Prayer is granted and the matter is adjd. to 27.11. 2002 for final disposal. <i>[Signature]</i> Vice-Chairman	For hearing. <i>[Signature]</i> Bench 4/12 For hearing. <i>[Signature]</i> Bench 7/1 Or no. 6 members Reschedule to be counters not yet adjd to 12.5.92 <i>[Signature]</i> Bal 9.5.92
18	28. 11. 02	I heard the Advocate for the applicant and Shri A.R. Bose, Sr. Standing Counsel and Shri B. Das, Addl. Standing Counsel for the Respondents. A Memo has been filed by the Advocates for the applicant stating therein that the case has become infructuous, as the applicant has already received the reliefs as claimed in this O.A. In the said premises, this O.A. is disposed of for having become infructuous. No costs. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (J)	Or no. 7 members For hearing .. adjd to 14.5.92 Reschedule not yet <i>[Signature]</i> Bal 13.5.92 Or no. 8 members For hearing .. adjd to 16.6.92 Reschedule not yet <i>[Signature]</i> Bal 6.6.92